

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

Original Applications Nos. 163, 172 and 229 of 2005

Jabalpur, this the 10th day of May, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

(1) Original Application No. 163 of 2005.

Smt. Mithilesh Mehra,
Wife of Late Shri B.L. Mehra,
Aged about 52 years,
Dispatch Clerk in the Office of
Telecom District Manager(TDM)(BSNL),
Narsinghpur(M.P.) 487001. Applicant

(By Advocate – Shri Gopi Chourasia)

(2) Original Application No. 172 of 2005

Smt. Sushil Tiwari,
Wife of Late J.P. Tiwari,
Aged about 53 years,
Assistant Post Master,
Narsinghpur (M.P.) 4827001 Applicant

(By Advocate – Shri Gopi Chourasia)

(3) Original Application No. 229 of 2005

Smt. Durga Bai Soni,
Wife of Late Shri Uma Shankar Soni,
Aged about 51 years,
Postal Assistant,
Narsinghpur(M.P.) 487001 Applicant

VERSUS

1. Union of India,
Through Secretary,
Ministry of Communication,
Department of Post,
Dak Bhawan,
New Delhi.
2. Chief Post Master General,
M.P. Circle,
Bhopal



3. Director, Postal Accounts,
G.T.B. Complex,
Bhopal (M.P.)

4. The Senior Superintendent of Post Offices,
Hoshangabad Division,
Hoshangabad (M.P.)

Respondents

(By Advocate – Shri P. Shankaran for respondents in OA 163/05
Shri S.K. Mishra for respondents in OA 172/05
Shri Manish Chourasia for respondents in OA 229/05)

COMMON(O R D E R)

As the facts, law and relief claimed by the applicants in all three OAs Nos . 163, 172 and 229 of 2005 are identical, therefore, I proceed to dispose of all these OAs by passing a common order

2. By filing the aforesaid Original Applications the applicants have sought the following main reliefs:-

“(i) to set-aside the impugned order dated 29.1.2005(Annexure A/1), in the interest of justice.”

3. Heard the learned counsel for the parties and carefully perused the records.

4. The learned counsel for the respondents has stated that the relief claimed by the applicants in the aforesaid OAs has already been granted to them. Therefore, the OAs have become infructuous. The learned counsel for the applicants has agreed with the aforesaid submission of the learned counsel for the respondents.

6. In view of the above fact that the relief claimed by the applicants in the aforesaid OAs has already been granted. Therefore, the OAs have become infructuous. Accordingly, the same is dismissed as infructuous. No costs.


(Madan Mohan)
Judicial Member